

LOK SABHA DEBATES

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LOK SABHA

*Monday, May 29, 1972/ Jyaishta 8,
1894 (Saka)*

*The Lok Sabha met at Eleven of the
Clock*

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Licences for Rice and Oil Mills for Tripura

*1022. SHRI DASARATHA DEB :
Will the Minister of AGRICULTURE
be pleased to state:

(a) whether Government are aware that Tribals of Tripura have been experiencing difficulties in obtaining licence for starting a Rice and Oil Mill;

(b) if so, the number of licences for Rice and Oil Mills granted in Tripura during the last three years; and

(c) the number of such licences issued in favour of tribal applicants during the said period in Tripura (Division-wise)?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
ANNASAHEB P. SHINDE): (a) to (c).
The power to issue licences for setting
up rice mills has been delegated to the
State Governments. Information sought
by the Hon'ble Member is being collected
from the Tripura Government and will be
laid on the Table of the Sabha, when
received.

SHRI DASARATHA DEB: To
attract the backward tribals into this
business, do the Government consider to
liberalise the procedure in terms of issuing
licences for rice and oil mills in the case
of tribals, particularly the educated
tribal youths, who desire to start this
business?

SHRI ANNASAHEB P. SHINDE:
We very much welcome this. But as I
said, all these powers have been delegated
to the State Governments. The State
Governments are competent, including the
Tripura Government, to issue licences,
and we would very much welcome it. If
the hon. Member wants me to take up
any specific case, I am prepared to
take it up with the State Government.

SHRI DASARATHA DEB: At present
these tribals are facing difficulties in get-
ting loans from the nationalised banks for
starting such trades. In view of these
difficulties and the tribal people being
very poor and not being able to afford to
start such mills, do the Government
consider to liberalise the terms and condi-
tions of advancing loans from the national-
ised banks to the tribal people?

MR. SPEAKER: This was only
concerning licences and not loans from
the banks.

SHRI ANNASAHEB P. SHINDE :
What do you advise me Sir?

MR. SPEAKER: The question related
to licences and now he has come to
loans.

SHRI DASARATHA DEB: Loans
are connected with the issue of licences.

Without loans, the tribals cannot start the business.

MR. SPEAKER : It can lead to any other thing also. The question must be relevant. How can he answer the question on loan? He is not the Minister of Finance. You can ask some other convenient question relevant to this. (*Interruption*)

SHRI D. BASUMATARI : Sir, the hon. Minister has said that it is up to the State Government to issue licences to the tribal people. That is the policy. But it is seen from our experience that this has not been followed by the State Governments where the tribal population is small in number. In such cases, may I know whether any step is being contemplated by the Government to see that the tribal people are allowed to get licences in the neglected area like Tripura?

MR. SPEAKER : What new question have you put ?

SHRI D. BASUMATARI : The Minister has understood it, Sir. There is a general rule that the Scheduled Castes and Scheduled Tribes should be given assistance in all such matters. In the case of some States, this has not been done. Where the number of tribal people is greater, it is sometimes done, but where the tribal people are small in number, they are not being heard. In such cases, what do the Government propose to do? May I know whether the Government will take the responsibility and take up such cases with the State Governments concerned?

SHRI ANNASAHEB P. SHINDE : The question pertains to two things. Rice mills and oil mills. As far as rice mills are concerned, I have already submitted that powers are delegated to the State Governments. It has not been brought to our notice anywhere that the State Governments are not encouraging it. If instances are brought to our notice, we will take

it up with the State Government concerned. There should be no difficulty at all whatsoever; particularly when young tribal people are concerned, it will be our duty to encourage them.

As far as oil mills are concerned, the general licensing policy is, if the project is below Rs. 1 crore, no licence is required if it does not involve foreign exchange or the import of equipment. That applies to Tripura also.

SHRI M. RAM GOPAL REDDY : May I know whether the tribals are having any rice mills or oil mills in that State or are they exported to other States for milling?

MR. SPEAKER : This does not arise out of it; it is not essential to ask a question which is not relevant.

श्री नाथूराम अहिरवार : यह प्रश्न राइस मिल और प्रायल मिलों के बारे में है, लेकिन देहातों में जो छोटे किसान हैं वह भ्रष्टाचक्र की चलाने वाली एक या दो बोरे चावल बनवाते हैं और थोड़ा तेल पेरवाते हैं। इस छोटी मशीन के लिये दूकानदारों को लाइसेंस लेने पड़ते हैं। मैं जानना चाहता हूँ कि मंत्री यहोदय इसके बारे में क्या विचार कर रहे हैं ?

SHRI ANNASAHEB P. SHINDE : we have the rice milling industry and the Government of India does not think it proper to encourage collaboration for huskers; a lot of waste is involved. Handpounding and other things are protected.

Acceptance by Orissa of Central Directive on Land Ceiling

*1024. **SHRI SHYAM SUNDER MOHAPATRA :** Will the Minister of AGRICULTURE be pleased to state :